

(22)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

MA No.143/2000 in
RA No.18/2000 in CCP. No.178/99 in
OA No.833/99

New Delhi this the 3rd day of February, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastri, Member (Admnv)

Shyam Rao Nathu,
A.C. Mechanic Gr. II,
C-205, Railway Colony,
Habib Ganj, Bhopal.

...Applicant

-versus-

Shri S.K. Aggarwal,
Senior Divisional Electrical Engineer (G),
Central Railway, Bhopal (M.P.)

...Respondents

ORDER (BY CIRCULATION)

By Reddy, J.-

The order which is sought to be reviewed is dated 9.9.99. But the Review Application is filed on 18.11.99. Hence the R.A. is filed after 30 days which is the period prescribed under the Rules for limitation.

2. It is stated in the MA that the applicant has earlier filed MA-2259/99 on 6.10.99 seeking the relief of waiving the cost of Rs.2,000/- imposed on the applicant, but it was dismissed stating that a Review Application has to be filed for the purpose. Hence, the delay is not intentional.

3. We are of the view that no application is maintainable under section 5 of the Limitation Act for condoning the delay in filing the R.A. M.A. is, therefore, dismissed.

4. Consequently, the R.A. is also dismissed, in circulation.

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(Smt. Shanta Shastri)
Member (Admnv)

(V. Rajagopala Reddy)
Vice-Chairman (J)

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